

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No. 39 of 2016 (SZ)**

Appellant(s)

M/s.Sterling Water Service
Chindatripet, Chennai

Legal Practitioners for Applicant(s)

M/s.M.Santhanaraman
M.R.Sivakumar

Respondent(s)

Vs. 1. The Chairman
Tamil Nadu Pollution Control Board
Guindy, Chennai and another

Legal Practitioners for Respondents

Mrs.H.Yasmeen Ali for R1
Mr.P.Gnanasekaran for R2

Note of the Registry	Orders of the Tribunal
Item No.13	<p>Date: 7th August, 2017</p> <p>The appeal was already disposed by our order dated 28.04.2016 however with a direction to the State Pollution Control Board (Board) to file a Status Report before the Registry after carrying out the inspection. The learned counsel appearing for the Board has filed a Status Report. It is stated that on 06.05.2017 the Assistant Engineer, Pollution Control Board has inspected the premises concerned and it was noticed that the appellant unit was found locked and not operated. The statement is recorded. However, it is open to the Board to make a watch about the appellant unit and take appropriate action in accordance with law.</p> <p style="text-align: right;">....., JM (Justice Dr.P.Jyothimani)</p> <p style="text-align: right;">.....EM (Shri P.S. Rao)</p>